

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P. (IB) No. 517/9/NCLT/AHM/2019

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2021

Name of the Company: Mateshwari Minerals Through Its Proprietor
Piyush Bangar
V/s
White House Tiles Pvt Ltd

Section: 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

Learned PCS Mr. Vinit Nagar appeared for the Operational Creditor. Learned Counsel Ms. Shaili A Shah appeared for the Corporate Debtor.

Learned PCS appearing on behalf of Operational Creditor submits that matter has already been settled and seeks permission to withdraw the application.

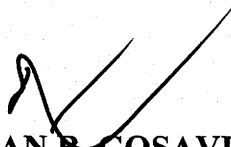
Learned Counsel for the Corporate Debtor confirms the fact submitted by Learned PCS for the Operational Creditor.

Considering the statement made by both of them at bar, we allow them to withdraw the application. Accordingly, CP(IB) 517 of 2019 stands withdrawn and disposed of with liberty to get it revived, in case, settlement fails.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 31st day of March, 2021

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(MADAN B. GOSAVI)
MEMBER (JUDICIAL)